## F.No.450/35/2002-Cus.IV

Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

## Subject: Compulsory Quality Control & Pre-shipment Inspection of Honey-Reference from Export Inspection Council of India (EICI)-reg

I am directed to invite your attention to Board's instruction, dated 31.7.2002, issued from F.No.450/35/2002-Cus.IV, on the above mentioned subject, wherein it was stated that the export of honey is to be allowed only against a "Certificate of inspection" issued by an Export Inspection Agency established under the Export (Quality Control and Inspection) Act, 1963.

- 2. Inspection Council Now, the Export of India has brought the notice of the Board that honey valued at around Rs 100 Crores is being exported out of the country per year. Out of this, only a couple processors/exporters had obtained the requisite Certificate worthiness' for their export consignments valued at less than Rs 1(one) crores during the past year. Hence, most of the exports consignments of honey during the past year had been made without obtaining the necessary 'Certificate of export worthiness' from any of the notified Export Inspection Agencies (EIAs).
- 3. In view of the facts mentioned above, all concerned are required to ensure that all export consignments of honey are accompanied with the valid "Certificate of Export" issued by any of the notified Export Inspection Agencies. If the export consignments are not accompanied with the "Certificate of Export", the same may be stopped.
- 4. Necessary enquiry may please also be made in respect of export of honey made in the past to find out if such exports satisfied the requirements as discussed above. Further action as deemed fit in respect of cases of default, if any, may be taken under intimation to the Board.
- **5.** Hindi version will follow.

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